

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.307
IA-2166/2021
In
IB-991(ND)2020

IN THE MATTER OF:

Union Bank Of India (UK) Ltd
Vs.
Gaurav Jain

....APPLICANT/PETITIONER

....PERSONAL GUARANTOR

SECTION

U/s 95

Order delivered on 08.04.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Mr. Abhishek Naik, Adv.,
For the Respondent :

ORDER

IA-2166/2021:-

This report is in regard to rejection of Repayment Plan by the Creditors of the Personal Guarantor. The same is taken on record. The Creditors are directed to file an appropriate application for initiation of bankruptcy proceedings as per the provisions of law.

In terms of above, the present application stands **disposed of**.


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)